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21.	Shakumbari Sugar & Allied Industries Ltd. Todarpur (Raghar) Distt. Saharanpur.	2500	5000
22.	Dalmia Cement (Bharat) Ltd., (Unit-Ramgarh Chini Mills), Ramgarh, Distt, Sitapur.	2500	5000
23.	Modi Industries Ltd., Modi Nagar, Distt. Ghaziabad.	2500	5000

*[Translation]***Fertilisers to Farmers**

4932. SHRI PUNNULAL MOHALE : Will the Minister of CHEMICALS AND FERTILISERS be pleased to state:

(a) whether the Government have made proper arrangement for providing fertilisers to farmers before the sowing of the Kharif crops;

(b) whether irregularities and blackmarketing of fertilisers has been noticed; and

(c) if so, the steps taken to curb such irregularities and blackmarketing prior to monsoon season?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (DR. A.K. PATEL) : (a) Urea is the only fertilizer under price, distribution and movement control. For kharif '98. Statewise demand for ureas has been assessed and arrangements made for its supply as per the requirement of States both from the indigenous sources and imports. As all other fertilizers have been decontrolled, their availability is regulated by the market forces of demand and supply operating within the parameters of Concession Scheme of the Department of Agriculture & Cooperation.

(b) No reports of irregularities or blackmarketing of fertilizers have been received so far from any of the States during the current season.

(c) Does not arise.

*[English]***Scholarships to Scheduled Caste/Scheduled Tribe Candidates**

4933. SHRI JOGENDRA KAWADE : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the date for the schemes of scholarship to the Scheduled Castes and Scheduled Tribes student at Secondary and Graduation level introduced by the Government and the amount of annual scholarship fixed;

(b) the actual amount of annual scholarship being paid to the Scheduled Castes/Scheduled Tribe students at present under the scholarship scheme;

(c) whether the amount of scholarship paid by the Government is equal in all the States and the Union Territory; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT: (SHRIMATI MANEKA GANDHI) : (a) The Centrally sponsored Scheme of Post-Matric Scholarship to students belonging to Scheduled Castes and Scheduled Tribes which was introduced by Government of India in 1944 for Scheduled Castes and extended to Scheduled Tribes in 1948, had first revision of maintenance allowance rates in 1954 which were fixed at Rs. 27/- per month for day scholars and Rs. 40/- per month for hostellers for undergraduate courses and Rs. 60/- per month for day scholars and Rs. 75/- per month for hostellers in professional degree courses in Engineering and Medicine.

(b) The existing monthly maintenance allowance rates under the Scheme are effective from 1.10.1995, the details of which are given below:—

(In Rupees)

Course of Study	Monthly Maintenance	
	Allowance Hostellers	Rate Day Scholars
Group 'A' (Graduate and Post graduate level professional Courses in Medicine, Engineering Agriculture, Veterinary and Fisheries).	425	190
Group 'B' (Diploma in professional disciplines, Post Graduate courses in science subjects)	290	190
Group 'C' (Certificate courses in professional disciplines, Post Graduate courses in Arts and Commerce subjects)	290	190
Group 'D' (General graduate Level course—2nd year onwards)	230	120
Group 'E' (+2 courses and 1st year of general graduate level courses)	150	90

(c) The above maintenance allowance rates under the Scheme are uniformly applicable to all State Governments and Union Territory Administrations.

(d) Does not arise.

Subsidy to Fertilizer Units

4934. SHRI VIRENDRA VERMA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the amount of subsidy paid to the fertilizer producing units during the last three years;

(b) whether the subsidy on these indigenous units being computed and retention prices of fertilizers producing units being fixed;

(c) whether adequate mechanism is available with the Government to verify cost data for production of fertilizers furnished by these units and if so, the details thereof;

(d) whether maintenance of cost records by fertilizers units is obligatory under the company law;

(e) whether irregular and avoidable excess subsidy was paid to the fertilizer units in advance by assuming that certain amount of income tax would be paid by them;

(f) if so, the details thereof;

(g) whether the Government ascertained actual tax paid by the fertilizer units; and

(h) if so, the details thereof?